## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2617

Name of the Company:

Veil Insurance Services Pvt. Ltd.

V/s.

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SHAH HARMISH K.

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Resp. 2h 3

2 Dhrumesh Shall

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3. PARITOSH CALLA

HOVOCATE

APPLICANTS. Dueleuch PETITIONER prueleuch

4. PAVAN S-GODDANAGA FOR SATYEN ISRANI

ADVOCAIS

## **ORDER**

Learned Advocate Mr. Paritosh Calla present for Applicant. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Petitioner. Learned Advocate Mr. Harmish Shah present for Respondents No.2 and 3. Mr. Dhrumesh Shah present for Respondent No.6.

Resolution of the Board of Directors of Veil Insurance Services Pvt. Ltd., Traub Automatics Pvt. Ltd, Lisa Finvest Pvt. Ltd. filed.

Representative of Respondent No.6 reported no objection.

Order Reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL